

ITEM NO.201

COURT NO.14

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 5900/2012

(Arising out of impugned final judgment and order dated 22/05/2012 in CRLA No. 3000/2003 passed by the High Court Of Judicature at Allahabad)

VINAY KUMAR JAIN

Petitioner(s)

VERSUS

KAILASH SAHKARI AVAS SAMITI LTD.& ANR

Respondent(s)

(With appln. (s) for permission to file additional documents and stay and office report) (For Final Disposal)

WITH

SLP(Crl) No. 6271/2012

(With appln.(s) for stay and Office Report)

SLP(Crl) No. 7059/2012

(With appln.(s) for stay and Office Report)

SLP(Crl) No. 407/2013

(With appln.(s) for exemption from filing O.T. and impleadment and stay and Office Report)

Date : 12/09/2014 These petitions were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE V. GOPALA GOWDA
HON'BLE MR. JUSTICE ADARSH KUMAR GOEL

For Petitioner(s) Mr. E. C. Agrawala, Adv.

Ms. Purnima Bhat, Adv.

Mr. B. Narula, Adv.

Mr. Ajay Kumar Tandon, Adv.

For Respondent(s) Mr. Shakil Ahmed Syed, Adv.

Mr. Daanish Syed, Adv.

Mr. Ratnakar Dash, Sr. Adv.

Ms. Garima Bajaj Kapoor, Adv.

Mr. Adarsh Upadhyay, Adv.

Mr. Sanjay Mani Tripathi, Adv.

Ms. Anu Gupta, Adv.

UPON hearing the counsel the Court made the following
O R D E R

List the matters on a non-miscellaneous day in the month of
October, 2014.

(S.K. RAKHEJA)
COURT MASTER

(MALA KUMARI SHARMA)
COURT MASTER